

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

C.P.(I.B) No. 764/NCLT/AHM/2019

Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 11.12.2019**

Name of the Company: Do Well Moulds
V/s
Manpasand Beverages Ltd

Section of the Companies Act : Section 9 of the Insolvency and Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	HARJOT SINGH KASSOVAL	ADVOCATE	OPERATIONAL CREDITOR	
2.	Nipun Singhvi Vishal J. Dave Pragati Tiwari Kumar Pal Mehta	Adv. Pcs	Respondent	n v p k

ORDER

The parties are represented through learned counsels and PCS.

The Learned Lawyer for the Respondent requesting time to file Vakalatnama as well as reply.

The prayer is allowed.

Three weeks' time is granted to the Respondent to file reply by serving an advance copy to the Petitioner. On receipt of the advance copy of reply, the Petitioner is at liberty to file rebuttal documents, if any, within one-week, no further time shall be granted.

List the matter on 03.01.2020



**MANORAMA KUMARI
(MEMBER JUDICIAL)**

Dated this the 11th day of December, 2019.